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CENTRAL ADMINISTRATIVE TRIBUNAL  
ALLAHABAD BENCH, ALLAHABAD

Original Application No: 366 of 1994

Kanhaiya Lal & ors. .... Applicants.

Versus

Union of India & ors. .... Respondents.

Hon'ble Mr. S.Das Gupta, Member-A

Hon'ble Mr. T.L.Verma , Member-J

(By Hon'ble Mr. S.Das Gupta, A.M.)

Heard Shri Rakesh Verma, learned counsel for the applicant.

2. The case of the petitioner is that they are the children of Railway employees who did not participate in the Railway strike of 1974 and were assured certain concessions including special consideration in respect of the children for appointment under the railways but the same has not been considered so far.

3. The learned counsel for the petitioners have drawn our attention to representation dated 31.12.1992 (Annexure A-6) which has been submitted to the Railway Minister by All India SC/ST Railway Employee Association, Northern Railway, Allahabad Division in this regard.

4. We are of the view that at this stage, it will be sufficient to give a direction to the respondents that the said representation dated 31.12.1992 submitted by the All India SC/ST Railway Employees Association in a representative capacity be considered and disposed of by a reasoned and speaking order within a period of <sup>3</sup>~~2~~ months from


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the date of communication of their order. The petition is disposed of at the admission stage with the above direction. There will be no order as to costs.

  
Member-J

  
Member-A

Allahabad Dated: 21.3.94

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